

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A No. 592/2023

Sunil Dutt

..... Applicant.

VERSUS.

Municipal Council Gurdaspur & another.

Respondents

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(DEPONENT)

(Deepti Uppal)

Chief Executive Officer, Punjab Municipal
Infrastructure Development Company,
on behalf of Respondent No.2.

Place: Chandigarh
Date: 30th July, 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A No. 592/2023

Sunil Dutt

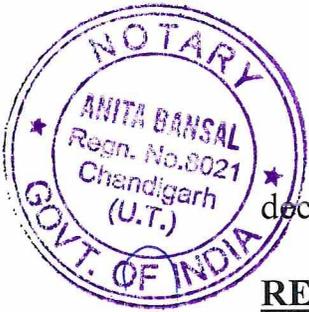
..... Applicant.

VERSUS.

Municipal Council Gurdaspur & another.

..... Respondent

Short Reply by way of affidavit of Deepti Uppal, Chief Executive Officer, Punjab Municipal Infrastructure Development Company, on behalf of Respondent No.2.



I, the above-named deponent do hereby solemnly affirm and declare as under: -

RESPECTFULLY SHOWETH: -

1. That, the present case is pending for adjudication before this Hon'ble National Green Tribunal and is fixed for 06.08.2024.
2. That, while hearing this application on 05.10.2023 and 20.03.2024, this Hon'ble National Green Tribunal has passed an order given the factual and Action Taken Report of Joint Committee. The operative part of the order dated 20.03.2024 has been reproduced as under:

*“3. Learned Counsel for respondents no. 2 and 3
seeks time to file reply/response on their behalf.*

4. Learned Counsel for respondent no. 1 also seeks time to file Action Taken Report on behalf of respondent no. 1.

5. Action Taken Report by respondent no. 1 and reply/response by respondents no. 2 and 3 be filed within three months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

6. List for further consideration on 06.08.2024.”

3. That, in compliance with orders dated 05.10.2023 and 20.03.2024 passed by this Hon'ble National Green Tribunal, and recommendations of Joint Committee constituted by this Hon'ble Tribunal, the action taken report was sought from the Executive Officer, Municipal Council, Dinanagar. The Executive Officer reported that Municipal Council, Dinanagar has taken remedial measures in compliance of orders of Hon'ble Tribunal and as per recommendations of Joint Committee.

4. That, the Executive Officer, Municipal Council, Dinanagar has submitted in his latest Action Taken/ Status Report as under: -

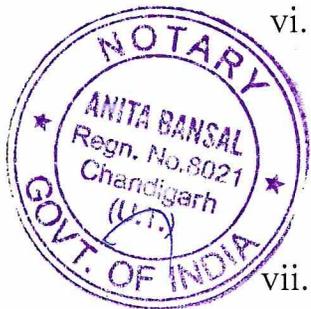
Cleaning of Cremation Ground

- i. Municipal Council has removed the entire garbage from cremation ground near Kusht Ashram and the Municipal Council cleans the cremation site every day ensuring regular cleanliness.



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- ii. One official has been deployed at cremation site for regular monitoring to ensure that no waste is dumped by anyone at cremation site.
- iii. Four Dustbins have been provided at the site for depositing the various articles i.e. plastic/ cloth/ gunny bags etc which are used by the people during cremation of dead bodies. And this solid waste is being collected and managed properly through Material Recovery Facility.
- iv. Municipal Council with coordination of Management Committee of the Cremation Ground has planted 30 trees of indigenous species at cremation ground for environment protection.
- v. Pipe line from Cremation Ground has been connected with the sewerage line for proper disposal of waste water.
- vi. MC Dinanagar has planned to install exhaust chimney in the cremation ground and it should be installed soon for proper emission of smoke.
- vii. MC Dinanagar is committed to protect and improve the environment and feasibility for adopting alternative modes of cremation of dead bodies is being explored considering the availability of funds etc.



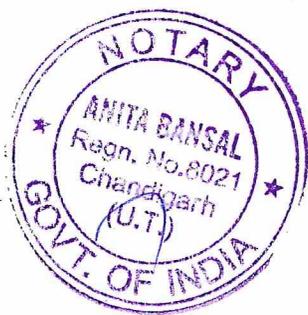
Solid Waste Management

- i. Municipal Council has started source segregation of waste keeping in view the Solid waste Management Rules 2016. So far, 85 % of the waste has been segregated at source and

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remaining source segregation will be completed before 31.08.2024. Awareness is being created for attaining the 100% source segregation of waste.

- ii. Municipal Council has constructed 43 compost pits (Honeycomb) for wet waste processing at different places in the city keeping in mind the decentralized process and also constructed 1 Material Recovery Facility (MRF) for dry waste at Singowal Road.
- iii. Total 6 TPD of garbage is generated in the jurisdiction of Dinanagar city which is collected daily from door to door by the Municipal Council Dinanagar. For door to door waste collection, 10 mechanised vehicles and 10 manual tricycles having partition for wet and dry waste have been deployed for door to door waste collection in segregated form.
- iv. Out of this 6 TPD solid waste, the amount of dry waste is about 2.4 TPD and the amount of wet waste is about 3.6 TPD. About 2.7 TPD of wet waste and 1.8 TPD of dry waste is processed with the help of 43 compost pits and dry waste at Material Recovery Facility having baling machine. Efforts are being made for ensuring 100% waste processing by October, 2024.
- v. Municipal Council prepares compost from wet waste and distributes it to the citizen. The dry waste/ multi layered plastic wastes are sold by the Municipal Council by making bales with the help of baling machine.



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- vi. For awareness creation among the community regarding importance of source segregation, no burning of waste, no littering, hazardous of single use plastics and home composting, a dedicated team of one Community Facilitator and 4 Motivators has been deployed in addition to team of 56 Waste Collector, Sanitary Supervisor and Sanitary Inspector.

Legacy Waste Remediation

- i. The Municipal Council Dinanagar has started remediation of legacy waste and target of 100% remediation of legacy waste has already been completed on 20th July, 2024. The Municipal Council has stopped dumping of waste at this site.
- ii. For ensuring no further dumping of waste by any one at this site, CCTV camera has been installed.
- iii. One official has also been deployed for monitoring and ensuring no dumping of waste at this cleared site.
- iv. This site has already fenced from three sides. Municipal Council has planned for completion of fencing of 4th side. After completion of fencing, trees of local species will be grown at this site.
- v. A Board has been displayed at this site with warning that “Dumping of any kind of Waste is Criminal Offence. Those who found doing so will be prosecuted accordingly”

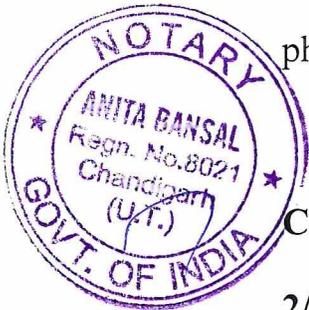
That further the Executive Officer, Municipal Council, Dinanagar has undertaken that he is bound to oblige the



directions and consistent efforts are being done to comply the orders at the earliest as per the direction of Hon'ble National Green Tribunal.

Copy of Report dated 26-07-2024 along with Photographs is annexed at Annexure R-2/A.

5. That, in compliance with orders dated 05.10.2023 and 20.03.2024 passed by this Hon'ble Tribunal and recommendations of Joint Committee constituted by this Hon'ble Tribunal, the Municipal Council Dinanagar has taken various remedial measures for ensuring no garbage is dumped at cremation ground, its cleanliness, solid waste collection, waste processing and remediation of legacy waste. The Executive Officer, Municipal Council, Dinanagar has submitted the latest action taken/ status report along with photographs vide his letter No. 899 dated 26-07-2024.



Copy of Report dated 26-07-2024 is annexed at Annexure R-2/A.

6. That in light of action taken report submitted by the Executive Officer, Municipal Council, Dinanagar, it is submitted that the sincere efforts have been made by the same. Municipal Council, Dinanagar has further undertaken to comply with the Solid Waste Management Rules 2016 in toto. So, the orders of this Hon'ble Tribunal are being complied in letter and spirit.

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Keeping in the view of the submissions made above and report submitted by Respondent No. 1, present Application may kindly be dismissed qua the answering respondent, in interest of justice.

(DEPONENT)



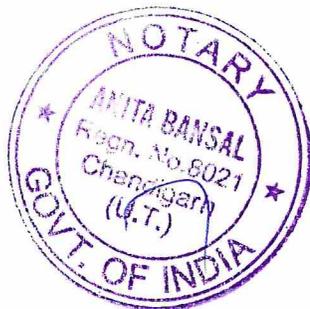
(Deepti Uppal)

Chief Executive Officer, Punjab Municipal Infrastructure Development Company, on behalf of Respondent No.2.

Place: Chandigarh
Date: 30th July, 2024

VERIFICATION:

Verified that the contents of **Para No. 1 to 6** of the Short Reply of my above affidavit are true and correct to my knowledge and information as derived from the official record. No part of it is false and nothing relevant has been concealed therein.



(DEPONENT)



(Deepti Uppal)

Chief Executive Officer, Punjab Municipal Infrastructure Development Company, on behalf of Respondent No.2.

Place: Chandigarh
Date: 30th July, 2024

The contents of this Affidavit/Document have been explained to the deponent/executants and he/she has admitted the same to be correct. The deponent/executants has signed Register in Sr. No. 1149 P No. 4 Date 30/7/2024

Attested as identified

Anita Bansal
ANITA BANSAL
Notary, Chandigarh (U.T.)

30 JUL 2024

30 JUL 2024

Municipal Council, Dinanagar (Gurdaspur)

To

The Executive Officer
PMIDC, Chandigarh
No.899 dated 26-07-2024

Subject: Submission of Fresh Status Report in compliance of orders of Hon'ble NGT in OA No.592/2023.

That, in compliance with orders dated 05.10.2023 and 20.03.2024 passed by this Hon'ble National Green Tribunal and recommendations of Joint Committee constituted by this Hon'ble Tribunal, MC Dinanagar has taken various necessary actions and the Fresh Progress/ Status report is as under:

CLEANING OF CREMATION GROUND

- i. Municipal Council has removed the entire garbage from cremation ground near Kusht Ashram and the Municipal Council cleans the cremation site every day ensuring regular cleanliness.
- ii. One official has been deployed at cremation site for regular monitoring to ensure that no waste is dumped by anyone at cremation site.
- iii. Four Dustbins have been provided at the site for depositing the various articles i.e. plastic/ cloth/ gunny bags etc which are used by the people during cremation of dead bodies. And this solid waste is being collected and managed properly through Material Recovery Facility.
- iv. Municipal Council with coordination of Management Committee of the Cremation Ground has planted 30 trees of indigenous species at cremation ground for environment protection.
- v. Pipe line from Cremation Ground has been connected with the sewerage line for proper disposal of waste water.
- vi. MC Dinanagar has planned to install exhaust chimney in the cremation ground and it should be installed soon for proper emission of smoke.
- vii. MC Dinanagar is committed to protect and improve the environment and feasibility for adopting alternative modes of cremation of dead bodies is being explored considering the availability of funds etc.

- 2 -

SOLID WASTE MANAGEMENT

- i. Municipal Council has started source segregation of waste keeping in view the Solid waste Management Rules 2016. So far, 85 % of the waste has been segregated at source and remaining source segregation will be completed before 31.08.2024. Awareness is being created for attaining the 100% source segregation of waste.
- ii. Municipal Council has constructed 43 compost pits (Honeycomb) for wet waste processing at different places in the city keeping in mind the decentralized process and also constructed 1 Material Recovery Facility (MRF) for dry waste at Singowal Road.
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- iv. Out of this 6 TPD solid waste, the amount of dry waste is about 2.4 TPD and the amount of wet waste is about 3.6 TPD. About 2.7 TPD of wet waste and 1.8 TPD of dry waste is processed with the help of 43 compost pits and dry waste at Material Recovery Facility having baling machine keeping in view the Solid Waste Management Rules 2016. Efforts are being made for ensuring 100% waste processing by October, 2024.
- v. Municipal Council prepares compost from wet waste and distributes it to the citizen. The dry waste/ multi layered plastic wastes are sold by the Municipal Council by making bales with the help of baling machine.
- vi. For awareness creation among the community regarding importance of source segregation, no burning of waste, no littering, hazardous of single use plastics and home composting, a dedicated team of one Community Facilitator and 4 Motivators has been deployed in addition to team of 53 Waste Collector, Sanitary Supervisor and Sanitary Inspector.

LEGACY WASTE REMEDIATION

- i. The Municipal Council Dinanagar has started remediation of legacy waste and target of 100% remediation of legacy waste has already

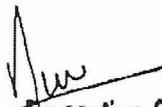
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been completed on 20th July, 2024. The Municipal Council has stopped dumping of waste at this site.

- ii. For ensuring no further dumping of waste by any one at this site, CCTV camera has been installed.
- iii. One official has also been deployed for monitoring and ensuring no dumping of waste at this cleared site.
- iv. This site has already fenced from three sides. Municipal Council has planned for completion of fencing of 4th side. After completion of fencing, trees of local species will be grown at this site.
- v. A Board has been displayed at this site with warning that "Dumping of any kind of Waste is Criminal Offence. Those who found doing so will be prosecuted accordingly"

Photos of above actions taken are enclosed herewith.

Henceforth, the answering respondent is bound to oblige the directions and consistent efforts are being done to comply the orders at the earliest as per the direction of Hon'ble National Green Tribunal. Therefore, it is requested that in view of sincere efforts being done by MC Dinanagar the Application may be filed in interest of justice.


(Assistant) Executive Officer
Municipal Council Dinanagar
Executive Officer

MC Dinanagar (Gurdaspur)

Dated: 26-07-2024



MC Dinanagar (District Gurdaspur)

Photographs of Solid Waste Management (Compost Units & Material Recovery Facilities)





Photographs of Cremation Ground





Photographs of Legacy Waste Remediation

